

**STATEMENTS SHOWING ACTION TAKEN BY
GOVT. ON VARIOUS ASSURANCES, PROMISES
ETC. GIVEN BY MINISTER**

**THE DEPUTY MINISTER IN THE
DEPARTMENT OF PARLIAMEN-
TARY AFFAIRS (SHRI B. SHAN-**

KARANAND): I beg to lay on the Table the following statements, showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Fourth Lok Sabha

(i) Statement No. XXIX

Eleventh Session, 1970.

Fifth Lok Sabha

(ii) Statement No. XVIII

Eighth Session, 1973.

(iii) Statement No. XVII

Tenth Session, 1974

(iv) Statement No. X

Eleventh Session, 1974.

(v) Statement No. IX

Twelfth Session, 1974.

(vi) Statement No. IX.

Thirteenth Session 1975

[Placed in Library. See No LT- 9921/75].

11.07 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st August, 1975, agreed without any amendment to the Provident Funds (Amendment) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 31st July, 1975.'

(ii) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st August, 1975, agreed without any amendment to the Agricultural Refinance Corporation (Amend-

ment) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 31st July, 1975.'

(iii) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st August 1975, agreed to the following amendments made by the Lok Sabha at its sitting held on the 30th July, 1975, in the Telegraph Wires (Unlawful Possession) Amendment Bill, 1974:—

Enacting Formula

1. That at page 1, line 1,—

for "Twenty-fifth" substitute
"Twenty-sixth"

Clause 1

2. That at page 1, line 4,—

for "1974" substitute "1975".

throwing of hand-grenades
on C.J. of India

(iv) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Friday, the 1st August, 1975, adopted the following motion in regard to the Joint Committee on the Constitution (Thirty-second Amendment) Bill, 1973:—

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint one member of the Rajya Sabha to the Joint Committee on the Constitution (Thirty-second Amendment) Bill, 1973, in the vacancy caused by the retirement of Shri Niran Ghosh from the membership of the Rajya Sabha on the 9th July, 1975 and resolves that Shri Sahil Kumar Ganguli, member of the Rajya Sabha be appointed to the said Joint Committee to fill the vacancy.”

11 09 hrs.

ASSENT TO BILLS

Sir, I lay on the Table following eight Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 22nd July, 1975:—

- (1) The Pondicherry Appropriation (No. 2) Bill, 1975.
- (2) The Nagaland State Legislature (delegation of Powers) Bill 1975.
- (3) The Defence of India (Amendment) Bill, 1975.
- (4) The Kerala Legislative Assembly (Extension of Duration) Bill, 1975.
- (5) The Finance (Amendment) Bill, 1975.
- (6) The Appropriation (No. 3) Bill, 1975.
- (7) The Appropriation (No. 4) Bill 1975.
- (8) The Employees' State Insurance (Amendment) Bill, 1975.

11.10 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

TWENTY-SECOND REPORT

SHRI MADHORAM SHARMA (Karnal) I beg to present the Twenty-second Report of the Committee on Absence of Members from the Sittings of the House.

COMMITTEE ON PUBLIC UNDERTAKINGS

SEVENTY-THIRD REPORT

SHRI NAVAL KISHORE SHARMA (Dausa): I beg to present the Seventy-third Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Forty-ninth Report on the Indian Oil Corporation Ltd. (Marketing Division).

11.11 hrs.

STATEMENT ON THE CASE RE- LATING TO THROWING OF HAND GRENADES ON CHIEF JUSTICE OF INDIA ON MARCH 20, 1975

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MFHTA): It will be recalled that at the crossing of Bhagwandas Road and Tilak Marg, New Delhi, two live grenades were dropped in the car in which the Chief Justice of India was proceeding to his house at about 4.10 P.M. on 20th March, 1975. A case under section 307 IPC, 4/5 of the Explosive Substances Act and Section 6